

PROF. MADHU DANDEVATE : So my personal assurance to this House is that we stand against terrorism, we stand against Khalistan, we stand for unity of India and our letter should not be misinterpreted in the manner in which the Prime Minister has done. It is most irresponsible.

S. BUTA SINGH : Kindly give me a chance. In the name of personal explanation Shri Madhu Dandavateji has discussed the merits. Nobody doubts their patriotism. *(Interruptions)*

MR. SPEAKER : No debate.

(Interruptions)

S. BUTA SINGH : Nobody doubts the patriotism either of the Leaders of the Opposition of the Managing Editor of the paper. But Sir, he must say something about the contents of the advertisement. Why does not he say that ? *(Interruptions)*

SHRI SURESH KURUP (Kottayam) : What about the discussion on Railway accident ?

MR. SPEAKER : It is coming up before the Business Advisory Committee on Monday morning.

12.12 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

[*English*]

Spices Cess Rules, 1988

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : I beg to lay on the Table : A copy of the Spices Cess Rules, 1988 (Hindi and English Versions) published in Notification No. G.S.R. 696 (E) in Gazette of India dated the 10th June, 1988 Under sub-section (3) of section 5 of the Spices Cess Act, 1986. [Placed in Library. See No. LT-635/88]

Notification under Jute Packaging Materials (Compulsory use in Packing Commodities) Act, 1987

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table :

- (1) A copy of Notification No. S.O. 630 (E) (Hindi and English versions) published in Gazette of India dated the 30th June, 1988 containing Order directing that commodities specified in the Schedule shall be packed in jute packaging material, for supply or distribution, in such minimum percentage as specified in the said schedule, under sub-section (2) of section 3 of the Jute Packaging Materials (Compulsory Use in the Packing Commodities) Act, 1987.
- (2) A copy of Notification No. S.O. 631 (E) (Hindi and English versions) published in Gazette of India dated the 30th June, 1988 containing Order that from 1st July, 1988 the tiny and mini cement plants having installed capacity upto 100 Metric Tonnes per day shall be exempted from the operation of the order and the cement plant located beyond 1200 Kilometers from Calcutta shall pack 65 per cent of their production of cement in jute packaging material instead of 70 per cent as envisaged in the order under Sub-section (2) of section 16 of the Jute Packaging Materials (Compulsory use in packing Commodities) Act, 1987.

[Placed in Library. See No. LT-6351/88]

Notifications under Gold (Control) Act, 1968
Income Tax Act, 1961 and Customs Act,
1962 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA) : I beg to lay on the Table :

- (1) A copy of the Notification No. S.O. 550 (E) (Hindi and English versions) published in Gazette of India dated the 8th

June, 1988 together with an explanatory memorandum authorising Bharat Gold Mines Limited, to sell, deliver, transfer or otherwise dispose of, any primary gold in the form of standard gold bars to the licensed dealers through the branches of the State Bank of India at Delhi, Bombay, Calcutta and Madras, under sub-section (1) of section 115 of the Gold (Control) Act, 1968.

[Placed in Library. See No. LT-6352/88]

- (2) A copy of Income-tax (Second Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 534 (E) in Gazette of India dated the 31st May, 1988 under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT-6353/88]

- (3) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (i) G.S.R. 662 (E) published in Gazette of India dated the 31st May, 1988 together with an explanatory memorandum notifying 39 items of the provisions of sub-section 1 (A) of Section 75 of the Customs Act, 1962, so that these items when used for export production can be taken as wholly imported for determining the Duty Draw-back Rates effective from 1st June, 1988.
- (ii) G.S.R. 671 (E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of five per cent ad valorem on carpet grade raw wool of average fibre diameter 36 microns and above.
- (iii) G.S.R. 672 (E) published in Gazette of India dated the

1st June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 159/88-Customs dated the 13th May, 1988 so as to exempt carpet grade raw wool from the levy of auxiliary duty.

- (iv) G.S.R. 704 (E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum extending the validity of the Notification No. 2-Customs dated the 1st January, 1979. No. 255/86-Customs dated the 17th April, 1986 No. 480/46-Customs to 482/86-Customs dated the 4th December, 1986 upto 31st March, 1989.
- (v) G.S.R. 705 (E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 151/77-Customs dated the 15th July, 1977 so as to delete steel powders from its scope.
- (vi) G.S.R. 706 (E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum extending the validity of the Notification No. 474/86-Customs, dated the 28th November, 1986 upto 30th June, 1989.
- (vii) G.S.R. 707 (E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 88/87-Customs, dated the 1st March, 1987 so as to increase the basic customs duty on Polytetrafluorethylene (P.T.F.E.) from 100 per cent ad valorem to 125 per cent ad valorem.

- (viii) G.S.R. 719 (E) published in Gazette of India dated the 21st June, 1988 together with an explanatory memorandum extending the validity of Notification No. 277/87-Customs dated the 13th July, 1987 upto the 31st December 1988.
- (ix) G.S.R. 738 (E) published in Gazette of India dated the 27th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 208/Customs, dated the 1st October, 1977 so as to relax the condition of opening of an irrevocable letter of credit before considering the Drawback facility for export to Nepal, where the goods are supplied to projects financed by any United Nations Agency or the International Development Association or the Asian Development Bank or any other multilateral agency of the like nature.
- (x) G.S.R. 740 (E) published in Gazette of India dated the 28th June, 1988 together with an explanatory memorandum extending the validity of Notification No. 111/84-Customs, dated the 21st April, 1984 upto 30th September, 1988.
- (xi) G.S.R. 741 (E) published in Gazette of India dated the 28th June, 1988 together with an explanatory memorandum extending the validity of the Notification No. 234/86-Customs, dated the 3rd April, 1986 upto 31st December, 1988.
- (xii) G.S.R. 757 (E) published in Gazette of India dated the 30th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 45/79-Customs, dated the 1st March, 1979 so as to exempt basic customs duty on bulk drug Amikacin Sulphate when imported for manufacture of life serving drugs and medicines and also to delete two redundant entries from the said Notification.
- (xiii) G.S.R. 758 (E) published in Gazette of India dated the 30th June, 1988 together with an explanatory memorandum seeking to exempt basic customs duty on two specified bulk drugs namely carbenicillin disodium and lincomycin hydrochloride when imported for manufacture of life saving drugs namely carbenicillin injection and lincomycin hydrochloride capsules and injection.
- (xiv) G.S.R. 759 (E) published in Gazette of India dated the 30th June, 1988 together with an explanatory memorandum exempting auxiliary duty on the two bulk drugs covered by Notification 213/88-Customs dated the 30th June, 1988.
- [Placed in Library. See No. LT-6354/88]
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1988 :
- (i) G.S.R. 633 (E) published in Gazette of India dated the 20th May, 1988 together with an explanatory memorandum superseding Notification No. 90/86-Central Excises dated 1st March, 1988 so as to exempt certain specified products of iron and Steel, manufactured out of

- duty paid bars and rods from whole of the duty of excise leviable thereon.
- (ii) G.S.R. 634 (E) published in Gazette of India dated the 20th May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 150/86-Central Excises, dated the 1st March, 1986 so as to increase the Excise duty on wire-rods of aluminium whether or not in coils from 13 per cent to 18 per cent ad valorem.
- (iii) G.S.R. 635 (E) published in Gazette of India dated the 20th May, 1988 together with an explanatory memorandum prescribing effective rates of excise duty leviable on various types of aluminium products such as wire-rods wires, profiles, circles, plates, sheet, strips, scrap and flakes.
- (iv) The Central Excise (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 645 (E) in Gazette of India dated the 24th May, 1988.
- (v) G.S.R. 669 (E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 197/87-Central Excises, dated the 28th August, 1987 so as to provide exemption from excise duty for specified goods manufactured in Central Government factories and intended for use by the Central Government.
- (vi) G.S.R. 670 (E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 84/87-Central Excises, dated the 1st March, 1987 so as to notify synthetic staple fibres and two, including tops thereof and artificial staple fibres and two under rule 56A of the Central Excises Rules with a view to facilitating availment of credit of duty paid on the raw materials used in their manufacture.
- (vii) G.S.R. 673 (E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum exempting metallised aluminium paper falling within Chapter 48 of the Central Excise Tariff from so much of the duty of excise leviable thereon as in excess of the amount calculated at the rate of 15 per cent ad valorem.
- (viii) G.S.R. 674 (E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum seeking to prescribe excise duty of 10 per cent on the specified hand tools falling within Chapter 82 of the Central Excise Tariff.
- (ix) G.S.R. 718 (E) published in Gazette of India dated the 21st June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 202/88-Central Excises, dated the 20th May, 1988 so as to exempt painted, lacquered or varnished sheets falling under sub-heading 7210.30 or 7212.30 made out of duty paid sheets, including tinned sheets from payment of excise duty.
- (x) G.S.R. 721 (E) published in Gazette of India dated the 22nd June, 1988 together

with an explanatory memorandum making certain amendments to Notification No. 119/86 Central Excises, dated the 1st March, 1986 so as to provide excise duty exemption in respect of phosphoric acid used in the manufacture of fertiliser where such use is elsewhere then in the factory of production of phosphoric acid.

- (xi) G.S.R. 722 (E) published in Gazette of India dated the 22nd June, 1988 together with an explanatory memorandum amending Notification No. 81/75-Central Excises, dated the 22nd March, 1975 so as to provide exemption to sulphuric acid used in the manufacture of any goods defined as fertiliser in the Fertiliser (Control) Order, 1985, irrespective of the fact whether such goods are classified as fertiliser or not in the Central Excise Tariff.
- (xii) G.S.R. 723 (E) published in Gazette of India dated the 22nd June, 1988 together with an explanatory memorandum seeking to exempt Ammonium Chloride and Manganese Sulphate of fertiliser grade from the whole duty of Excise.
- (xiii) G.S.R. 739 (E) published in Gazette of India dated the 28th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 133/86-Central Excises, dated the 1st March 1986 so as to extend for a further period of six months, the concessional rate of excise duty in respect of certain specified resins and plastics.
- (xiv) The Central Excise (Third Amendment) Rules, 1988 (English and Hindi versions)

published in Notification No. G.S.R. 768 (E) in Gazette of India dated the 1st July, 1988.

[Placed in Library. See No. LT-6355/88]

Notifications under Government Savings Bank Act, 1973 and Banking Regulation Act, 1949 and Statement indicating the results of market loan floated in May and July, 1985

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay on the Table :

- (1) A copy of the Post Office (Monthly Income Account) (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 805 (E) in Gazette of India dated the 21st July, 1988, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.

[Placed in Library. See No. LT-6356/88]

- (2) A copy of Notification No. S.O. 480 (E) (Hindi and English versions) published in Gazette of India dated the 12th May, 1988 specifying the date of amalgamation of the Traders Bank Limited, New Delhi with Bank of Baroda, together with scheme of amalgamation published in Notification No. S.O. 381 (E) in Gazette of India dated the 12th May, 1988 under sub-section (11) of section 45 of the Banking Regulation Act, 1949.

[Placed in Library. See No. LT-6357/88]

- (3) A statement (Hindi and English versions) indicating the results of market loan floated in May and July, 1988.

[Placed in Library. See No. LL-6358/88]

Statements showing action taken by Government on various assurances, promises and undertakings given by Ministers during various sessions of Lok Sabha

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (SHRI P. NAMGYAL) : On behalf of Shrimati Sheila Dikshit, I beg to lay on the Table the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :

- | | |
|--|--|
| <p>(i) Statement No. XXII—Fourteenth Session 1984
[Placed in Library. See No. LT-6359/88]</p> <p>(ii) Statement No. XVIII—Fourth Session, 1985
[Placed in Library. See No. LT-6360/88]</p> <p>(iii) Statement No. VI—Fifth Session, 1986
[Placed in Library. See No. LT-6361/88]</p> <p>(iv) Statement No. XIII—Sixth Session, 1986
[Placed in Library. See No. LT-6362/88]</p> <p>(v) Statement No. XI—Seventh Session, 1986
[Placed in Library. See No. LT-6363/88]</p> <p>(vi) Statement No. X—Eighth Session, 1987
[Placed in Library. See No. LT-6364/88]</p> <p>(vii) Statement No. VI-II part of Eighth Session, 1987
[Placed in Library. See No. LT-6365/88]</p> <p>(viii) Statement No. V—Ninth Session, 1987
[Placed in Library. See No. LT-6366/88]</p> <p>(ix) Statement No. III—Tenth Session, 1988
[Placed in Library. See No. LT-6367/88]</p> | <p>} Seventh Lok Sabha</p> <p>} Eighth Lok Sabha</p> |
|--|--|

12.14 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its

sitting held on the 3rd August, 1988 adopted the following motion in regard to the Indian Medical Council (Amendment) Bill, 1987 :

"That this House recommends to the Lok Sabha do appoint a Member of the Lok Sabha to the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, in the vacancy caused by the resignation of